

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/ 1533 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pratim Kumar Bora,
Principal Judge,
Family Court, Barpeta,

Dated Guwahati, the 23rd March, 2022.

Sub:- **Station leave permission.**

Ref:- Your letter No. F.C.(B)/2022/182 dtd. 16.03.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for permission to leave station, with the official vehicle, at own cost, **from the evening of 17.03.2022 till the morning of 21.03.2022**, has been granted. The Counsellor, Family Court, Barpeta and in his absence the Chief Judicial Magistrate, Barpeta and in his absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of his Court and office during his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/1534-35/A, dated 23' 03' 2022

Copy to:

1. The Chief Judicial Magistrate, Barpeta.
2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rao